

(1) CP/62/2001 DT. 7.8.2001

Learned Counsel for the Applicant Shri

Ramamurthy is present and heard on this C.P.

2. The Order dated 18.6.2001, a copy of which is placed at A.2 has also been gone through and a point is made out that the Chief Superintendent of C.T.O., Mumbai who is alleged Contemner No.1 is not the technically competent authority.

3. Accordingly, we direct that Notice be issued on CP for the present, on Mr.K.G.Mathew, alleged Contemner No.1

4. Learned Counsel Shri Ramamurthy presses for ad-interim Relief as mentioned in Prayer 10(b). This can be considered only after hearing the alleged Contemner No.1 and hence, cannot be provided today.

List the matter on 4th September, 2001.

SLJ
(S.L.Jain)
M(J)

B.N.B
(B.N.Bahadur)
M(A)

sj*